

HIGH COURT OF MADHYA PRADESH :INDORE BENCH

M.Cr.C. No.38047/2020
(Manohar Singh Vs. State of M.P.)

Indore dated :23/10/2020

Heard through video conferencing.

Shri Surendra Tuteja, learned counsel for the applicant.

Shri Palash Choudhary, learned Panel Lawyer for the non-applicant/State.

Heard.

Case diary perused.

This is second application filed under Section 439 of Cr.P.C. for grant of bail in connection with Crime No.211/2020, registered at Police Station – Nahar Darwaja, District - Dewas(M.P.) for commission of offence punishable under Section 25 of the Arms Act. The applicant is in custody since 09/08/2020.

His first bail application has been dismissed as withdrawn vide order dated 03/09/2020, passed in M.Cr.C. No.31414/2020 with liberty to renew his prayer after a period of one month.

Learned counsel for the applicant submits that this third application has been filed after a period of one month. The applicant is in custody since 09/08/2020. There is no direct or legal evidence to connect the present applicant with the aforementioned offence. He further submits that the investigation is almost over and conclusion of the trial is likely to take considerable time. In the light of the aforesaid, he prays for grant of bail.

Learned Panel Lawyer for the non-applicant/State opposed the prayer and submits that no case is made out for releasing the applicant on bail and prays for rejection of the bail application.

After taking into consideration all the facts and circumstances of the case and material evidence available in the case diary, without commenting on merits of the case, the bail

HIGH COURT OF MADHYA PRADESH :INDORE BENCH

M.Cr.C. No.38047/2020
(Manohar Singh Vs. State of M.P.)

application filed under Section 439 of the Cr.P.C. is allowed. It is directed that the applicant shall be released on bail upon his furnishing a personal bond of **Rs.50,000/-(Rs. Fifty Thousand Only)** with one solvent surety of the like amount to the satisfaction of the concerned Magistrate for his appearance on all the dates of hearing as may be directed in this regard during bail.

He is further directed that on being so released on bail, he would comply with the conditions enumerated under Section 437(3) of the Cr.P.C. meticulously.

This order shall be effective till the end of the trial. However, in case of bail jump, it shall become ineffective. Certified copy as per rules.

(Ms. Vandana Kasrekar)
Judge

pn